

(2000) 03 GUJ CK 0002
In the Gujarat High Court

Case No : Special Civil Application No. 1627 of 1989

Maniben Navabhai

APPELLANT

Vs

State of Gujarat

RESPONDENT

Date of Decision : 31-03-2000

Acts Referred:

Citation : (2001) GLR 791

Hon'ble Judges : C.K.Thakker, J

Bench : Single Bench

Advocate : S.V. Raju, for the Appellant; S.K. Patel, AGP for Respondent No. 1, 2 and 3, for the Respondent

Final Decision : Allowed

Judgement

C.K. Thakkar, J.—This petition is filed by the petitioners against an order passed by the Collector, Banaskantha, respondent No. 2 on February 22, 1989 suspending the resolution passed by Deesa Municipality, respondent No. 3 in exercise of power u/s 258 of the Gujarat Municipalities Act, 1963 (hereinafter referred to as 'Act').

2. The case of the petitioners was that they were Safai Kamdar (sweepers) of class IV. They were appointed by respondent No. 3 Municipality. They were working since about ten years and hence they were required to be regularised. General Body of respondent No. 3 Municipality passed resolution No. 56 on 31st January, 1989 and resolved to regularise services of the petitioners. When respondent No. 2 came to know about the said resolution and in exercise of power u/s 258, he suspended the said resolution. However, before suspending the said resolution, no notice was issued to the petitioners, no explanation was sought and no opportunity of hearing was afforded to them.

3. In my opinion, the point is concluded by a decision of this Court in H.H.Parmar vs. Collector, Rajkot and naother 1979 (2) GLR 97 . In that case, almost a similar question arose before the Division Bench. An appointment was made by the

municipality and the petitioner was serving. The Collector was of the view that decision taken by the municipality was not in accordance with law and he, therefore, suspended the said resolution in exercise of power u/s 258 of the Act. Before suspending the resolution, however, no notice was issued and principles of natural justice were not observed so far as the petitioner who was to be affected by suspension of the resolution was concerned. The Division Bench held that the action of the Collector was contrary to law and violative of principles of natural justice. It was, therefore, set aside.

4. In my view, the point is directly covered by the decision in H.H.Parmar. No doubt, H.H.Parmar was overruled by a Full Bench in Parshottambhai G. Chavda Vs. State of Gujarat and Others, but on a different point.

5. In view of the above position, in my opinion, the petition deserves to be allowed and is accordingly allowed. The order passed by the Collector is quashed and set aside being violative of principles of natural justice. It is, however, clarified that it is open to the Collector to take appropriate proceedings and to pass an appropriate order in accordance with law after observing principles of natural justice and the law laid down by this Court in H.H.Parmar.

6. For the foregoing reasons, petition is allowed. Order passed by the Collector u/s 258 dated 21st February, 1989 is quashed and set aside. Since I am setting aside the order only on the ground of non-observance of principles of natural justice, I do not wish to make any observations on the merits of the case and disposal of this petition will not come in the way of the Collector in taking appropriate action in accordance with law. Rule is made absolute. No order as to costs.